
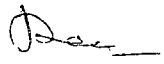


(8R)

Date	Office Report	Orders
		<p data-bbox="646 394 1203 432">12.11.1993 OA-1650/88</p> <p data-bbox="646 476 1256 515">Present: None for the Applicant.</p> <p data-bbox="820 535 1490 613">Shri P.P. Khurana, Counsel for the Respondents.</p> <p data-bbox="649 690 1495 862">Neither the applicant nor is his Counsel present. The case is dismissed in default and non-prosecution.</p> <div data-bbox="657 927 1495 1076"><div data-bbox="657 927 982 1076"> (B.N. Dhoundiyal) A.M.</div><div data-bbox="1252 927 1495 1076"> (J.P. Sharma) J.M.</div></div> <p data-bbox="657 1244 716 1275">SLP</p>

8

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.1650 of 1988

12th day of November, 1993.

Shri J.P. Sharma, Member (Judl.)

Shri B.N. Dhoundiyal, Member (A)

Shri B.N. Sharma,
r/o D-1/90, Lodi Colony,
New Delhi.

Applicant

By Advocate: None.

Versus

1. Union of India, through Secretary,
Ministry of Communications,
Deptt. of Telecommunications,
Dak Tar Bhavan,
New Delhi.
2. The Director General,
Telecommunication,
20, Ashoka Road, N.Delhi.
3. The Secretary,
Telecom Board,
Dak Tar Bhavan,
New Delhi.

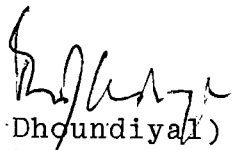
Respondents

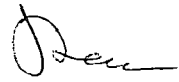
By Advocate Shri P.P. Khurana.

O R D E R (Oral)

Shri J.P. Sharma.

Neither the applicant nor his counsel is present.
The case is dismissed in default and non-prosecution.


(B.N. Dhoundiyal)
Member (A)


(J.P. Sharma)
Member (J)

SLP